

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1485 of 2020

Ravi Naik @ Ravi Nayak Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Gaurav, Advocate
For the Opp. Party : Mr. Shiv Shankar Kumar, A.P.P.

02/09.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Gaurav, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

This application has been preferred by the petitioner for modification of the order dated 15.06.2020 passed in B.A. No. 3116 of 2020.

It appears that inadvertently in the petition Kalebira P.S. Case No. 65 of 2019 was mentioned as Kalebira P. S. Case No. 65 of 2018 and accordingly the said error is also reflected in the order dated 15.06.2020 passed in B.A. No. 3116 of 2020 in the third paragraph as well as in the last paragraph of the said order.

Accordingly, the order dated 15.06.2020 passed in B.A. No. 3116 of 2020 is modified to the extent that in the third paragraph as well as in the last paragraph "Kalebira P. S. Case No. 65 of 2018" shall now be read as "Kalebira P. S. Case No. 65 of 2019".

(Rongon Mukhopadhyay, J.)